

(OPEN COURT)

**CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH
ALLAHABAD**

This the 08th day of **JANUARY, 2020**.

ORIGINAL APPLICATION NO. 872 OF 2015

**HON'BLE MR RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MS NAINI JAYASEELAN, MEMBER (A)**

1. Captain Arvind Vishwanathan S/o retired Security Officer, R/o 5, Christian Inter College, Campus Jhokhan Bagh, Jhansi-284001.Applicant.

VERSUS

1. Union of India through Director General Archaeological Survey of India, 10, Janpath Marg, New Delhi.
2. Superintending Archaeologist, Kendriya Bhawan, 9th Floor Sector 'H' Aliganj, LucknowRespondents

Advocate for the Applicant : Shri S M Ali

Advocate for the Respondents : Shri Vinod Mishra, proxy counsel for Dr. Rajeshwar Tripathi

O R D E R

(Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member-J)

Heard Shri S M Ali, learned counsel for the applicant and Shri Vinod Mishra, proxy counsel for Dr. Rajeshwar Tripathi, learned counsel for the respondents.

2. At the outset, learned counsel for the applicant submitted that a representation dated 11.03.2015 (Annexure No. A-2) is still pending with the respondents. He submits that the applicant will be satisfied if a direction is issued by this Court to the respondents to decide the pending representation by a speaking order within a stipulated period of time

3. Accordingly, in view of the limited prayer made by the learned counsel for the applicant, the OA is disposed of with the direction to the competent authority amongst the respondents to decide the representation dated 11.03.2015 (Annexure No. A-2) by a reasoned and speaking order within a period of two months from the date of receipt of certified copy of this order. No order as to costs.

4. It is made clear that we have not entered into the merits of the case.

**(NAINI JAYASEELAN)
MEMBER-A**

**(RAKESH SAGAR JAIN)
MEMBER-J**